



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
OA No. 3627/2019**

New Delhi, this the 17th day of December, 2019

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Smt. Heero (Group C)
Age- years, 59
S/o- Lt. Sh. Govind
R/o House No. 5016
General Market, Pahar Ganj
New Delhi, Post- Mali (Retd.) ...Applicant

(By Advocate : Sh. Pushpinder Yadav)

Versus

1. Delhi Development Authority
Through its Chairman
Vikas Sadan INA, New Delhi.
2. Commissioner (personal)
Horticulture Division
Delhi Development Authority
Vikas Sadan, INA, New Delhi.Respondents

(By Advocate :)

ORDER (ORAL)

Hon'ble Mr. Pradeep Kumar, Member (A):

The applicant is a widow lady, who was appointed sometime in the year 1983 by the respondent- DDA. The designation, as per the appointment letter issued at that time

is shown as Mali/Coolie. She has since retired in the year 2011. Her pension papers do not indicate her designation.



Applicant pleads that she had all along been working as Mali. However, certain benefits due to her as Mali have not been given. She has preferred a representation also in this regard on 11.5.2019 which has not been replied as yet.

3. The applicant also drew attention to a judgment by the Tribunal in OA 3178/2014 delivered on 20.1.17 where a similar matter was considered and operative part of the said judgment reads as under :-

“9. In the result, the O.A. is allowed. The respondents are directed to correct the Service Books and all other official records by showing the applicants to have been appointed as Malis, and to grant them all service benefits, like pay fixation, increments, financial upgradations under the ACP Scheme, etc, as admissible under the Rules, at par with those who joined as Malis during the relevant point of time. The respondents shall comply with the directions contained in this order within three months from today. No costs.”

4. The applicant pleads that at this stage, she will be satisfied, if a direction can be issued to the respondents to pass a reasoned and speaking order on her representation dated 11.5.2019 in the light of the judgment in OA No. 3178/2014, if her case is found similar to the petitioner in that OA.

5. Matter has been heard. Sh. Pushpinder Yadav, learned counsel represented the applicant.



The OA is disposed off at admission stage itself, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order on the aforesaid representation dated 11.5.2019, keeping in view the judgment in OA No. 3178/2014, in case the applicant is similarly placed as the petitioner in that OA. No costs.

(Pradeep Kumar)
Member (A)

Sarita

(Justice Vijay Lakshmi)
Member (J)